

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/TT/2019

- Subject** : Petition for determination of tariff from COD to 31.3.2019 for Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B” in Southern Region pursuant to the directions of the Commission in Review Petition No. 40/RP/2017.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. & 18 Ors.
- Parties present** : Shri Aryaman Saxena, Advocate, PGCIL
Shri Karan Arora, Advocate, PGCIL
Shri Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri Amit Kumar Jain, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Vivek Kumar Singh, PGCIL
Dr. R. Kathiravan, TANGEDCO
Er. R. Alamelu, TANGEDCO

Record of Proceedings

Learned counsel for the Petitioner submitted that in terms of the Commission’s direction in RoP dated 18.11.2019, the petitioner has submitted the details of the bills raised on Coastal Energen and Ind-Barath as well as details of relinquishment charges vide affidavit dated 13.12.2019. He further submitted that Petition No. 127/TT/2014 for Part A and Petition No. 235 /TT/2016 for Part B were filed by them for determination of transmission tariff of the instant schemes. The Commission vide order dated 29.7.2016, while determining the transmission charges, held that the transmission charges for Part A transmission assets shall be recovered from the generators, namely, Coastal Energen and Ind-Barath until the execution of their



dedicated transmission lines (“DTL”). He further submitted that in accordance with the above directions of the Commission in the order dated 29.7.2016, they raised bills on Coastal Energen which were paid by Coastal Energen till the execution of DTL i.e. from the date of execution of the transmission system which happens to be 4.1.2015 till the date of execution of DTL by Coastal Energen i.e. 27.10.2016. Thereafter, upon the execution of their DTL, 50% of the transmission tariff was included in the POC. He submitted that similarly, bilateral billing was done on Ind-Barath until they were declared abandoned i.e. from the date of execution of the transmission system i.e. 4.1.2015 till the date of relinquishment of their LTA i.e. 1.12.2016 and 2.5.2018. The relinquishment charges were calculated and were duly notified with respect to Units 1 and 2 to Ind-Barath. He further submitted that the 542 MW LTA was relinquished by Coastal Energen and the balance 558 MW was being used by the TANGEDCO.

2. Learned counsel for TANGEDCO submitted that no details of the bilateral billing for the period from 1.12.2016 to 1.3.2018 as directed in ROP of hearing dated 18.11.2019 is placed on record by the Petitioner. He further submitted that the Petitioner’s own data mentions that Coastal Energen was granted LTA on 1.12.2016 for 1100 MW and they relinquished 542 MW on 1.3.2018. He submitted that it appears from the record that the Petitioner has loaded the transmission charges of 542 MW for the period from 1.12.2016 to 1.3.2018 in POC.

3. In response, the learned counsel for the Petitioner submitted that TANGEDCO is evacuating 558 MW of power by LILO. He submitted that Coastal Energen applied for MTOA for evacuation of 558 MW power till grant of LTA to supply power to TANGEDCO and the Petitioner was granted the same subject to the condition that the MTOA shall be discontinued as and when 1100 MW LTA is commenced. However, Coastal Energen vide letter dated 28.11.2016 requested the CTU to relinquish 542 MW of untied LTA. He submitted that the Petitioner may be given a week’s time to clarify the position regarding the transmission charges of balance capacity of 542 MW for the period from 1.12.2016 to 1.3.2018.

4. The Commission directed the Petitioner to clarify how the transmission charges for 542 MW for the period from 1.12.2016 to 1.3.2018 was recovered and to submit the following information on affidavit with advance copy to the respondents by 25.3.2020:-

- a) Calculation of IDC alongwith separate calculation of financial charges included in respect of foreign loan.
- b) Statement of discharge of initial spares and IEDC, if any, during the period.



5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

